

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.108- IA/307(AHM) 2024
In
C.P.(IB)/39(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

INDIAN BANK
Vs
LAXMI DEVI BAID

.....Applicant

.....Respondent

Order delivered on 24/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant / RP : Mr. Sumit Parikh, Advocate
For the Respondent / PG : Mr. Kirtan Mistry, Advocate

ORDER

IA/307(AHM) 2024

A fresh service report has been filed by the applicant qua the service upon the respondent / personal guarantor on new address vide inward diary No. D-3496 on 23.04.2024. The same is taken on record.

Learned Counsel, Mr. Kirtan Mistry, appeared and submitted that he has instructions to appear on behalf of the respondent / personal guarantor and undertakes to file a memo of appearance during the course of the day and Vakalatnama in a week,. He further seeks and granted two weeks' time to file a reply, if any as a last chance. Thereafter, rejoinder, within a period of seven days.

We direct the respondent to disclose the current address to the Tribunal.

Re-list on 05.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)